CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH

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CP No.290/00021/2020 in OA No.290/00152/2020

CORAM: HON'BLE MRS. JASMINE AHMED, MEMBER (J)
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)

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Ummeda Ram S/o Shri Jag Ram, B/c Jat, Aged about 52 years, R/o Vir Teja Colony, Near Shitlamata Mandir, Nagaur (Office Address: Employed as Postal Assistant at Nagaur HO).

.....Petitioner

Decided On: 08.02.2021

By Advocate: Mr. Deepesh Singh Beniwal proxy for Mr. Yashpal Khileree, present through VC.

Versus

- 1. Shri BP Sarangi, Chief Post Master General, Rajasthan Circle, Jaipur-302007.
- 2. Shri Sachin Kishore, Post Master General, Western Region, Rajasthan, Jodhpur-342001.
- 3. Shri Sitaram Khatri, Superintendent of Post Offices, Nagaur Division, Nagaur-341001.

.....Respondents

By Advocate: Mr. K.S. Yadav, present through VC.

ORDER (ORAL)

Per Hon'ble Mrs. Jasmine Ahmed, Member (J)

Heard learned counsels for both sides.

- 2. This Tribunal vide order dated 26.08.2020 stayed the effect and operation of relieving order of the applicant issued in pursuance of the transfer order dated 15.05.2020 and also directed the respondents to continue the applicant at his present place of posting i.e. Degana, Nagaur Division, Nagaur, to which a stay vacation application was filed by the respondents, which was ultimately dismissed on 09.12.2020.
- 3. It is the contention of the learned counsel for the respondents that he has obtained the certified copy of the order of this Tribunal dated 09.12.2020 passed in stay vacation application on 16.12.2020. After receiving the said certified copy, he sent the same to the respondents department and in pursuance of the interim order of this Tribunal dated 26.08.2020, the applicant has been allowed to join his duty at Degana, Nagaur Division, Nagaur on 06.01.2021, where he is continued till date. Accordingly, learned counsel for the respondents states

that the order of this Tribunal has been complied with and hence nothing survives in the present Contempt Petition. Therefore, he prays that the present Contempt Petition may be dismissed and the respondents may be discharged from the notice.

- 4. Learned counsel for the petitioner in apprehension states that the period from 26.08.2020 i.e. the date on which the interim order was passed in favour of the applicant in regard to the transfer order to 06.01.2021 i.e. the date on which the applicant re-joined his services at Degana, Nagaur Division, Nagaur, shall not come on the way in the final argument of the OA on merits.
- 5. We have perused the interim order passed by this Tribunal and also the other documents available on record. This is a contempt petition and the contempt petition only lies if there is a willful disobedience of the order of this Tribunal. In contempt cases the respondents have either to comply with the order of this Tribunal or to challenge the same before the higher judicial Forum. In the present case, as the respondents have complied with the interim order of this Tribunal dated 26.08.2020, therefore, nothing the Contempt Petition. survives in

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Accordingly, the Contempt Petition is dismissed and the respondents are discharged from the notice.

6. It is made clear that the results/findings of this contempt petition as well as stay vacation application will not have any effect on the arguments of the OA.

(ARCHANA NIGAM)
MEMBER (A)

(JASMINE AHMED) MEMBER (J)

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